

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 190 of 2019

IN THE MATTER OF:

Deloitte Haskins & Sells LLP.

....Appellant

Vs.

**Union of India
Through Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

**For Appellant: Mr. Kapil Sibal, Sr. Advocate with Mr. Mahesh Agarwal,
Mr. Rahul, Mr. Rajeev Kumar and Mr. Arnav Behari,
Advocates**

**For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan
Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates
for R-12.**

With

Company Appeal (AT) No. 193 of 2019

IN THE MATTER OF:

Kalpesh J. Mehta

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

**For Appellant: Mr. S.N Mukherji, Sr. Advocate with Ms. Aayushi
Sharma, Advocate**

**For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan
Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates
for R-12.**

With

Company Appeal (AT) No. 194 of 2019

IN THE MATTER OF:

Udayan Sen.

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

For Appellant: Mr. S.N Mukherji, Sr. Advocate with Ms. Aayushi Sharma, Advocate

**For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates for R-12.**

With

Company Appeal (AT) No. 195 of 2019

IN THE MATTER OF:

Shrenik Baid & Ors.

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha Rohatgi Mohta and Mr. Aditya Kapoor, Advocates

**For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates for R-13.**

With

Company Appeal (AT) No. 196 of 2019

IN THE MATTER OF:

N Sampath Ganesh

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

For Appellant: Mr. Neeraj Kishan Kaul, Sr. Advocate with Mr. Vijayendra Pratap Singh, Mr. Aditya Jalan, Mr. Raghav Seth, Mr. Aman Sharma, Ms. Anshula Laroia, Mr. Samarth Krishan Luthra, Advocates

For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates for R-12.

With

Company Appeal (AT) No. 197 of 2019

IN THE MATTER OF:

BSR & Associates LLP

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

For Appellant: Mr. Mukul Rohatgi, Sr. Advocate with Mr. Vijayendra Pratap Singh, Mr. Aditya Jalan, Ms. Devanshi Singh, Mr. Raghav Seth, Mr. Aman Sharma, Ms. Anshula Laroia, Mr. Samarth Krishan Luthra and Ms. Vanya Chabra, Advocates

For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates for R-12.

With

Company Appeal (AT) No. 205 of 2019

IN THE MATTER OF:

Milind Patel

....Appellant

Vs.

**Union of India,
Through Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

For Appellant: Mr. Dileep Poolakkot, Advocate

For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates for R-1.

With

Company Appeal (AT) No. 206 of 2019

IN THE MATTER OF:

Neera Saggi

....Appellant

Vs.

Union of India & Ors.

....Respondents

Present:

For Appellant: Mr. Jayant Mehta, Mr. Mahfooz N., Mr. Ashish Prasad, Mr. Avinash Tripathi and Mr. Zain Maqbool, Advocates

For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates for R-1.

With

Company Appeal (AT) No. 207 of 2019

IN THE MATTER OF:

Rajesh Kotian

....Appellant

Vs.

Union of India & Ors.

....Respondents

Present:

For Appellant:

For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates for R-1.

With

Company Appeal (AT) No. 211 of 2019

IN THE MATTER OF:

Manu Kochhar

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Anr.**

....Respondents

Present:

For Appellant: Mr. Pulkit Sharma, Advocate

**For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates
for R-1.**

With

Company Appeal (AT) No. 212 of 2019

IN THE MATTER OF:

Deepak Jagdish Pareek

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Anr.**

....Respondents

Present:

For Appellant: Mr. J. Shekhar, Advocate

**For Respondents: Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Ms. Ritu Anand Vishwakarma, Advocates
Mr. Sanjay Shorey for MCA
Mr. Vivek Jain and Mr. Manish Shekhari, Advocates
for R-1.**

ORDER

19.08.2019: A reply affidavit has been filed by the 'Union of India' about the next course of action. Learned counsel for the Respondents allowed to file the respective reply. If so required, within two weeks, Rejoinder may be filed enclosing any evidence in its support.

Post these appeals 'for admission (after notice)' on **16th September, 2019** at **2.00 P.M.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc